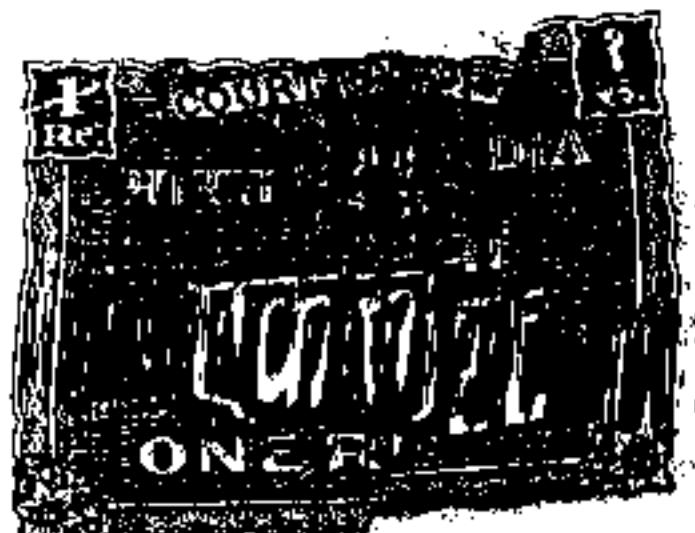
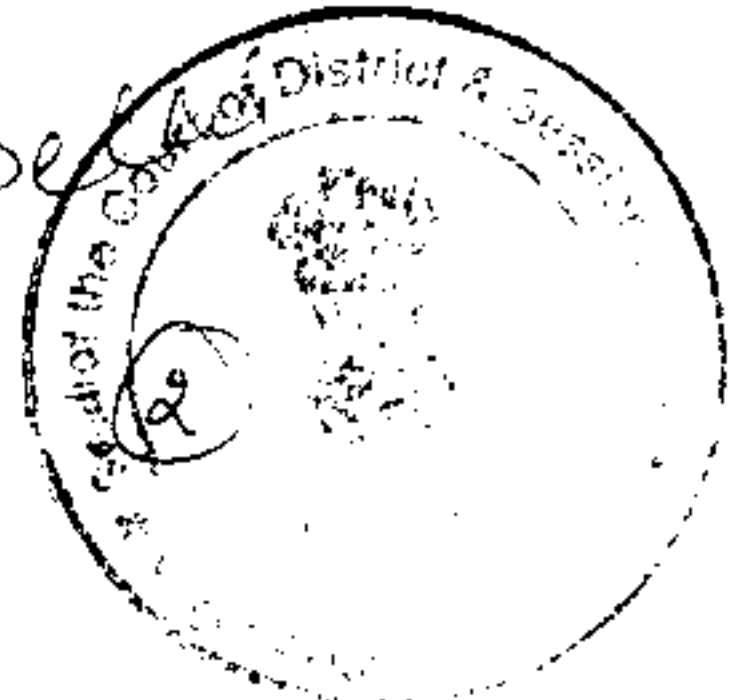


In the Court of Sh. G.N. Pandey J. Acm, Delhi



IN THE COURT OF THE CHIEF METROPOLITAN
MAGISTRATE,
TEES HAZARI, DELHI

25/5
22/03/10

CC NO:

7304
24/12/11

Securities and Exchange Board of India,
a statutory body established under the
provisions of Securities and Exchange
Board of India Act, 1992, having its
regional office at Block No.1, Rajendra
Bhawan, Rajendra Place District Centre,
New Delhi 110 008 and represented by
its Asst. General Manager Ms. Jyoti
Jindgar.

750/257
24/12

024012023346209

Jyoti Jindgar
Made over to H. I. S. Malik
to day
... Complainant

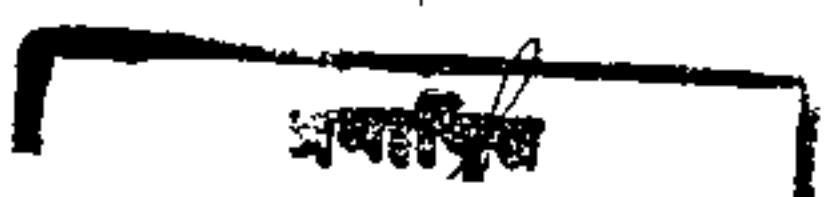
Vs.

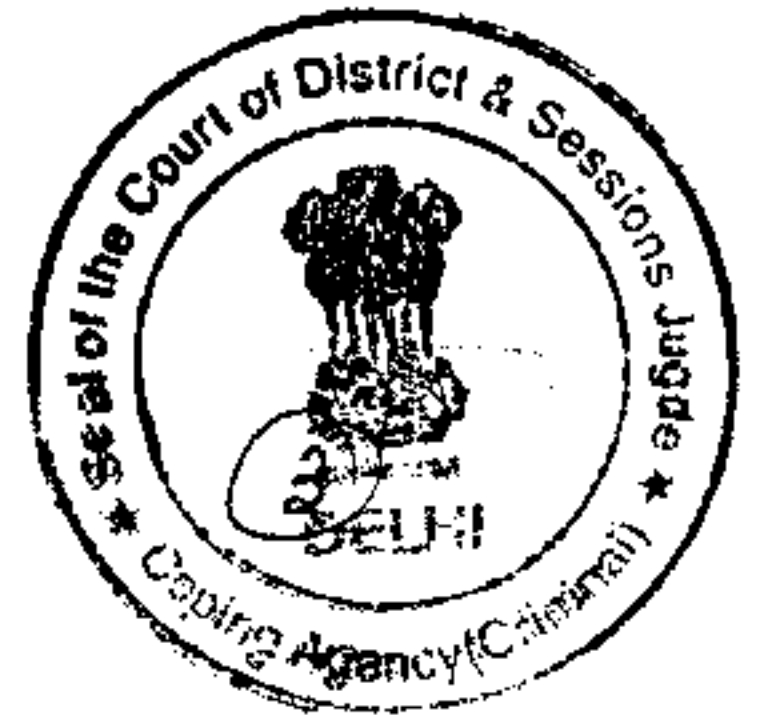
1. Naturoworth & Medico Plants Ltd., a
company incorporated under the
provisions of Companies Act, 1956
and having its registered office at B-
88, Okhla Elated Factory Complex,
Okhla, New Delhi 110 020.
2. Shri R.S. Chauhan, s/o not known to
the complainant; Occupation
Director of the Accused No.1;

C3

5

23



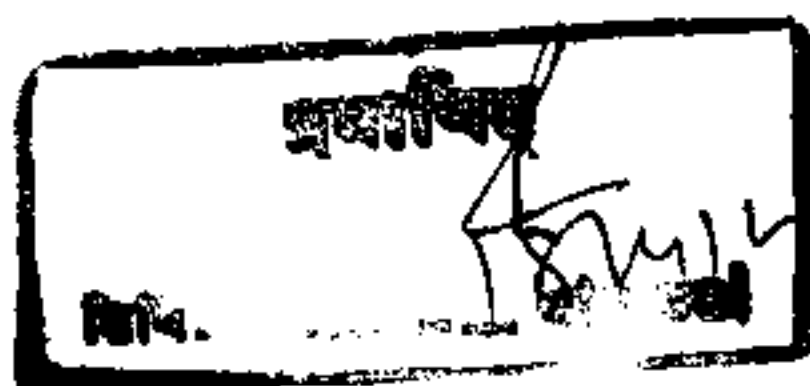


resident of A-312, Sector 19, Noida.

3. Dr. R. Harsha, s/o not known to the complainant; Occupation Director of the Accused No.1; resident of Kothi No.60, Sector 7-A, Faridabad.
4. Shri Sanjay Singh, s/o not known to the complainant; Occupation Director of the Accused No.1; resident of 67, Mahindra Nagar, Opp. Mathura Refinery, Mathura.
5. Shri Mahesh Chauhan, s/o not known to the complainant; Occupation Director of the Accused No.1; resident of 67, Mahindra Nagar, Opp. Mathura Refinery, Mathura.

...Accused

**COMPLAINT UNDER SECTION 200 OF THE CODE OF
CRIMINAL PROCEDURE, 1973 READ WITH SEC. 24(1)
AND 27 OF SECURITIES AND EXCHANGE BOARD OF
INDIA ACT, 1992**





SEBI VS. NATUROWORTH & MEDICO PLANTS LTD.

17.04.12

Present. Counsel for complainant.

Accused no. 1 proceeded u/s 305 Cr.PC.

Proclamation was made against the accused no. 2 to 5 through publication. As observed none has appeared on behalf of these accused persons despite proclamation. Keeping in view the facts of the case and proclamation through publication accused no. 2 R.S. Chauhan, accused no. 3 Dr. R. Harsha, accused no. 4 Sanjay Singh and accused no. 5 Mahesh Chauhan are declared proclaimed offender. Ld.counsel for complainant requests to adjourn the matter sine-die. In view of the facts and contentions present complaint is adjourned sine-die with liberty to revive the case as and when need arises. File be consigned to the Record Room.

(G.N. PANDEY)
ACMM(SPL ACTS), CENTRAL
DELHI/17.04.12

कार्यालय जिला एवं सत्र न्यायाधीश दिल्ली प्रतिलिपि विभाग (फौजदारी) प्रमाणित जाँच प्रतिलिपि
दिनांक 18/04/12 जाँच कला
भारतीय राज्य अधिनियम 1872 की धारा 76 के अधीन प्रमाणित